

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH V

AT HYDERABAD

O.A.No. 914/97

Date of Order: 23.7.97

BETWEEN :

Mannum Venkateswarlu Reddy

.. Applicant.

AND

1. Govt. of India Ministry of Labour & Welfare, Rep. by the Under Secretary, Jaisalmer House, Mansingh Road, New Delhi.
2. Welfare Commissioner, Labour Welfare Organisation, Kendriya Sadan, Sultan Bazar, Hyderabad.
3. Welfare Administrator, Labour Welfare Organisation, Kalichedu, Nellore Dist.
4. Head Master, M.M.L.W.O., High School, Kalichedu, Nellore Dist.
5. The Dist. Educational Officer, Balajinagar, Nellore Dist.

.. Respondents.

---

Counsel for the Applicant

.. Mr. P.Rathaiah

Counsel for the Respondents

.. Mr.N.R.Devraj

.. Mr.P.Naveen Rao for R-5

---

CORAM:

HON'BLE SHRI R.RANGARAJAN : MEMBER (ADMN.)

HON'BLE SHRI B.S. JAI PARAMESHWAR : MEMBER (JUDL.)

---

J U D G E M E N T

X Oral order as per Hon'ble Shri R.Rangarajan, Member (Admn.) X

---

Mr.K.Joseph for Mr.P.Rathaiah, learned counsel for the applicant, Mr.N.R.Devraj, learned standing counsel for the respondents and Mr.Phani Raj for Mr.P.Naveen Rao, for R-5.

*R D*

.. 2 ..

2. The applicant was engaged as adhoc secondarygrade Teacher under R-3 by order No.2(35)/97, dt. 31.1.97 (A-1) with a direction to the applicant to join that post on or before 10.2.97. It is stated that he had joined that post on 6.2.97. The applicant was terminated by the impugned memo No. PF/MVR/97, dt. 4.4.97 (A-2). The memorandum states that the services of the applicant has to be terminated on the afternoon of the last working day of the School for the current academic year 1996-97. Against that termination <sup>order</sup> the applicant has submitted a representation for taking him back <sup>as</sup> in duty as an adhoc teacher by his representation dt. 31.5.97 (A-4). It is stated that his representation is yet to be disposed of.

3. This OA is filed for setting aside the impugned memo No.PF/MVR/97, dt. 4.4.97 and for a consequential direction to reinstate him back with wages.

4. We do not propose to give any direction in this connection as his representation is still pending with R-3. In that view we direct R-2 and R-3 to dispose of his representation taking due note of the recommendations if any given by R-4.

5. Time for compliance is 3 months from the date of receipt of a copy of this order.

6. The OA is ordered accordingly. No costs.

  
( B.S. JAI PARAMESHWAR )  
Member (Judl.)

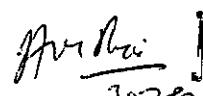
  
( R.RANGARAJAN )  
Member (Admn.)

23/7/97

Dated: 23rd July, 1997

( Dictated in Open Court )

sd

  
30-7-97  
DMOI

Copy to:-

1. The Under Secretary, GOI Ministry of Labour & Welfare, Jaisalamer House, Mansingh Road, New Delhi.
2. Welfare Commissioner, Labour Welfare Organisation, Kendriya sadam, Sultan Bazar, Hyderabad.
3. Welfare Administrator, Labour Welfare Organisation, Kalichedu, Nellore Dist.
4. Head Master, M.M.L.W.O, High School, Kalichedu, Nellore Dist.
5. The Dist. Educational Officer, Balajinagar, Nellore Dist.
6. One copy to Mr. P. Rathiah, Advocate, C.A.T. Hyd.
7. One copy to Mr. N. R. Devaraj, Sr. CGSC, C.A.T. Hyd.
8. One Copy to The D.R. (A)
9. One Duplicate copy.
10. One copy to Mr. Naseem Ali, Advocate

10/10/97

10

YJL

TYPED BY  
COMPARED BY

CHECKED BY  
APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD

THE HON'BLE SHRI R.RANGARAJAN: M(A)  
AND,

THE HON'BLE SHRI B.S.JAI PARAMESHWAR:M  
(J)

DATED: 23-7-87

ORDER/JUDGEMENT

R.A./R.A/C.A. NO.

in

O.A. NO.

914/87

Admitted and Interim directions  
Issued.

Allowed

Disposed of with directions,

Dismissed

Dismissed as withdrawn

Dismissed for default

Ordered/Rejected.

No order as to costs.

YLKR

II Court.

